

Central Administrative Tribunal, Principal Bench

O.A.No.2416/97

Hon'ble Shri R.K.Ahooja, Member(A)

(2)

New Delhi, this the 10th day of October, 1997

Sujan Singh  
s/o Shri Richpal  
r/o c/o Gaur Bhawan(Building Contractor)  
Gali No.40, Sadh Nagar - II  
New Delhi - 45. ... Applicant

(By Shri Yogesh Sharma, Advocate)

Vs.

1. Union of India through  
The General Manager  
Northern Railway  
Baroda House  
New Delhi.
2. The Divisional Railway Manager  
Northern Railway  
Bikaner(Raj.). ... Respondents

O R D E R (Oral)

The applicant claims that he has worked with the respondents, as Casual Labour after 1.1.1981 for various periods during the year 1984 and is thereafter entitled to have his name placed in the Live Casual Labour Register and further engagement on the basis of his seniority in the said Register. He further submits that he has filed a representation dated 07.04.1997, Annexure A7 but the respondents have not considered the same and no reply has been given.

2. Having heard the learned counsel for the applicant, at the admission stage, I am of the view, since the representation is pending before the respondents, that it is not necessary to admit the application. I therefore dispose of this OA with a direction that respondents will consider the representation of

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the applicant and pass a reasoned and speaking order to the applicant within three months from the date of receipt of a copy of this order.

(3)

The OA is disposed of as above.

  
(R.K. AHOOJA)  
MEMBER (A)

/rao/